



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

(DES - V SECTION)**MINUTES OF THE NORMS COMMITTEE- V****MEETING No.** NC/5/MEET/Jun/202627/2**DATED:** 10/06/2026Please Note

- I. For information of exporters, Norms Committee - V handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 41 to 43, 50 to 67 .Communications in respect of cases/pertaining to NC- V may be sent to email address: nc5.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/5/MEET/Jun/202627/2 dated 10/06/2026 of Norms Committee - V for the year 2026-27 was held on 10/06/2026 under the Chairmanship of CHANDRA MISHRA, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	RAJ KAMAL, Director	DGFT(HQ)
2	RAMESH VERMA, Joint DGFT	DGFT(HQ)
3	SAURABH GOYAL, Deputy DGFT	DGFT(HQ)
4	Raghvendra Kumar, Assistant Section Officer	DGFT(HQ)
5	Sanjay Kumar, Sr. Secretariate Assistant(SSA)	DGFT(HQ)
6	Govind Prasad, Technical Consultant	Ministry of Textiles
7	Kuldeep Singh, Technical Consultant	Ministry of MSME
8	Nand Lal, Technical Consultant	DGFT
9	Prabir Jana, Technical Consultant	Ministry of Textiles
10	Ramasrey Lal, Technical Consultant	DGFT

11	Sanjay Charak, Technical Consultant	Ministry of Textiles
12	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00003851AM26
RA File Number	322404000012 AM17
Licence No and Date	3210077950/04/08/2016
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against the rejection due to non-responsive to DL. The firm has not declared the GSM of fabric, net contents in export and measurement sheet for the export item. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the GSM of fabric, net contents in export and measurement sheet for the export item. The case stands deferred.	

Case No.	2 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	CHANDRA MUKHI IMPEX LTD
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00006678AM26
RA File Number	022404000029 AM20
Licence No and Date	0210209239/11/06/2019
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against rejection of their case being non-responsive against the DL issued. Now, the firm has requested for review of their norms and has not submitted the relevant documents. Accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit the measurement chart as received from buyer with realistic dimensions and unit of measurement mentioned. 2. Firm to submit CAD efficiency for export product-2. 3. Firm to submit the Images of both export products. The case stands deferred.	

Case No.	3 / NC/5/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	PAN GUJARAT SPORTSWEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00000240AM27
RA File Number	342404000266 AM20
Licence No and Date	3410045661/28/11/2019

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against rejection of their case being non-responsive against the DL issued. Now, the firm has requested for review of their norms and has submitted the relevant documents. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the Committee decided to approve the input output norms is as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	T SHIRTS	4953 NOS	FABRIC STRECH 215 - 96% POLYATER 4% SPANDEX CONTAINING 7500 KGS.	14859 SQM
2	SKIRTS	1348 NOS	FABRIC STRECH 215 - 96% POLYATER 4% SPANDEX CONTAINING 7500 KGS.	4246.200 SQM
3	SHORTS	1327 NOS	FABRIC STRECH 215 - 96% POLYATER 4% SPANDEX CONTAINING 7500 KGS.	2123.200 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	4 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	PAN GUJARAT SPORTSWEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026

HQ File Number	HQRNORM REVIW00000239AM27
RA File Number	342404000324 AM20
Licence No and Date	3410045806/23/01/2020
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against rejection of their case being non-responsive against the DL issued. Now, the firm has requested for review of their norms and has not submitted the relevant documents. Accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit Appendix 4E. 2. Firm to submit quantity claimed in SQMs per piece of export product. 3. Firm to submit number of bundles in each CAD. 4. Firm to submit the width of fabric. The case stands deferred.	

Case No.	5 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	R K INDUSTRIES IV
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00000263AM27
RA File Number	042404000107 AM21
Licence No and Date	0410167151/12/10/2020
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	6 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	CHOWDHARY OVERSEAS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00006449AM26
RA File Number	06AA04002189 AM21
Licence No and Date	0611000008/10/12/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority.

The case stands deferred.

Case No.	7 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00006053AM25
RA File Number	05AA04038844 AM21
Licence No and Date	0511001656/10/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority.	
The case stands deferred.	

Case No.	8 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	PAN GUJARAT SPORTSWEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00000241AM27
RA File Number	34AA04008783 AM22
Licence No and Date	3411001502/07/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against rejection of their case being non-responsive against the DL issued. Now, the firm has requested for review of their norms and has not submitted the CAD/laymarker, sketch and measurement sheet of export items. Accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the CAD, Image/sketch and measurement sheet for the each export item.	
The case stands deferred.	

Case No.	9 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026

and Date	
HQ File Number	HQRNORM REVIW00000825AM26
RA File Number	26AX04000002 AM23
Licence No and Date	2611000560/25/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	10 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00003919AM26
RA File Number	05AX04002680 AM23
Licence No and Date	0511016477/21/12/2022
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not provided measurement chart of export items. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may again be asked to appear for personal hearing alongwith sample(s) of the final product and the raw materials to explain their case.	

Case No.	11 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00001575AM25
RA File Number	04AX04000890 AM23
Licence No and Date	0411004710/04/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	12 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	M+L SHOES AND ACCESSORIES PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026

and Date	
HQ File Number	HQRNORM REVIW00006563AM26
RA File Number	04AX04000919 AM23
Licence No and Date	0411004829/27/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	13 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00001633AM25
RA File Number	04AX04000972 AM23
Licence No and Date	0411004857/06/02/2023
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	14 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00001637AM25
RA File Number	04AX04000225 AM24
Licence No and Date	0411005558/15/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	15 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	TATA INTERNATIONAL LIMITED
Meeting Number	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026

and Date	
HQ File Number	HQRNORM REVIW00003924AM26
RA File Number	04AX04000646 AM24
Licence No and Date	0411006258/03/11/2023
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has submitted reply against DL without providing CAD/CAM of requirement of Mesh lining, Synthetic lining etc. and calculation for the requirement of each item giving net content and wastage separately. Accordingly, based on the recommendation of the technical authority, the committee decided that the firm may again be asked to appear for personal hearing alongwith sample(s) of the final product and the raw materials to explain their case. The case stands deferred.	

Case No.	16 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	FASHION ACCESSORIES
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00006540AM26
RA File Number	05AX04002653 AM24
Licence No and Date	0511022359/01/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	17 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	LUNA APPARELS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00000099AM27
RA File Number	02AX04000350 AM25
Licence No and Date	0211007260/10/09/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against rejection of their case being non-responsive against the DL issued. Now, the firm has requested for review of their norms and has not submitted the relevant documents. Accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:	

1. Firm to submit marking length, marking width, number of bundles and CAD efficiency.
2. Firm to submit consumption of each input per piece of export product.
3. Firm to submit complete measurement charts.
4. Firm to submit the colored images of garments to identify various components.
5. Appendix 4E 5% wastage claimed but consumption for each garment is much higher than SION. Please justify.

The case stands deferred.

Case No.	18 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	TANGERINE SKIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00006450AM26
RA File Number	05AX04001596 AM25
Licence No and Date	0511027675/11/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority.	
The case stands deferred.	

Case No.	19 / NC/5/MEET/Jun/202627/2			
Case Status	Case Approved			
Party Name	QUALIPACK PACKAGINGS PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026			
HQ File Number	HQRNORM REVIW00000207AM27			
RA File Number	56AX04000198 AM25			
Licence No and Date	5611003222/17/09/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Nov/202526/13 date 26/11/2025 and now the firm has requested for review of their case, Now the firm has submitted the relevant documents. The issue was deliberated and accordingly as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the norms as under:				
S.No.	Export Item	Qty.	Import Items	Qty.

				Recommended
1	Flexible Intermediate Bulk Containers (Net Content of Recycled Polypropylene (PP) Granules 30% - 240.00 MT, Polypropylene (PP) Granules - 560.00 MT, U. V. Stabilizer Master Batch - 16.00 MT)	816 MTS	Recycled Polypropylene (PP) Granules 30%	264 MTS
			Polypropylene (PP) Granules	616 MTS
			U. V. Stabilizer Master Batch	16 MTS

It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of **para 4.17 of HBP** and other usual conditions.

Case No.	20 / NC/5/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	KANPUR PLASTIPACK LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00006571AM26
RA File Number	06AX04000276 AM25
Licence No and Date	0611002995/18/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against rejection of their case being (non-responsive against the DL issued). Now, the firm has requested for review of their norms and has submitted the relevant documents. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the Committee decided to approve the input output norms is as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	PP FILLER CORD (Having Net Contents of 30000 Kgs. of POLYPROPYLENE GRANULES)	30000 KGS	POLYPROPYLENE GRANULES	30900 KGS

It is to be noted that this Ad-hoc norm is case specific based on technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	21 / NC/5/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	KANPUR PLASTIPACK LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00006572AM26
RA File Number	06AX04000277 AM25
Licence No and Date	0611002996/18/09/2024

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against rejection of their case being (non-responsive against the DL issued). Now, the firm has requested for review of their norms and has submitted the relevant documents. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the Committee decided to approve the input output norms is as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	CRIMP PP TEXTURED YARN (Having Net Contents of 35000 Kgs. of POLYPROPYLENE GRANULES)	35000 KGS	POLYPROPYLENE GRANULES	35700 KGS

It is to be noted that this Ad-hoc norm is case specific based on technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	22 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00005804AM26

RA File Number	05AX04001930 AM25
Licence No and Date	0511027909/23/09/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for review of the fixation of norms against rejection of their case being non-responsive against the DL issued. Now, the firm has requested for review of their norms and has submitted the CAD/Laymarker with specifications in any foreign language, which is not readable. Accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the CAD with readable specifications in English language and also exact width of imported fabric used in export items. The case stands deferred.	

Case No.	23 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00004257AM25
RA File Number	06AX04000340 AM25
Licence No and Date	0611003139/20/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	24 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MERIDIAN CLOTHING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00006584AM26
RA File Number	03AX04004802 AM25
Licence No and Date	0311039869/24/12/2024
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm intent to export men's gown, the applicant has claimed 4.76 SQM per Pc. Chest size-23 to 29 inches Bottom 33-34 Length 54 to 66 inches. Image of the garment by look does not go well with length specification. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked again to justify the higher claim of 4.76 SQM per pc. The case stands deferred.	

Case No.	25 / NC/5/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00000138AM27
RA File Number	07AX04001788 AM25
Licence No and Date	0711013469/27/01/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Nov/202526/14 dated 09.12.2025. The firm requested to remove the wordings 12 pockets for holding in export description. The issue was deliberated and accordingly based on the deliberation and the recommendation of the technical authority, the committee decided to maintain the status quo.

RA concerned may take necessary action subject to compliance of para 4.17 of HBP and other usual conditions.

Case No.	26 / NC/5/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00003479AM26
RA File Number	07AX04002001 AM25
Licence No and Date	0711013811/04/03/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. In this regard, DGFT notification no. 06/2025-26 dated 02.05.2025 regarding import prohibition from Pakistan was deliberated. Accordingly, based on the deliberation and the said notification, alongwith the recommendation of the technical authority for wastage as per the CAD and other technical details etc., the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
	Girls Trouser (Style No.XG0XG01745)			
1	Made of	4112	65% Cotton 20% PIW Cotton 13% Polyester 2% Elastane Denim	5222.240
	65% Cotton 20% PIW Cotton 13% Polyester 2% Elastane Denim Woven Fabric GSM 322	NOS	Woven Fabric GSM 322	SQM
It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.				

RA concerned may take necessary action subject to compliance of other usual conditions on HBP and the necessary amendment in this Authorisation in respect of the import item description keeping in view of the DGFT notification no. 06/2025-26 dated 02.05.2025 regarding import prohibition from Pakistan.

Case No.	27 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SUPERHOUSE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006588AM25
RA File Number	06AX04000496 AM25
Licence No and Date	0611003428/06/03/2025
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted measurement sheet and CAD without labeling of export item number. Accordingly, based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the CADs with labeling export serial number and the measurement sheet for each export item. The case stands deferred.	

Case No.	28 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MEGAN ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000920AM26
RA File Number	05AX04000620 AM26
Licence No and Date	0511032708/20/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	29 / NC/5/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	BLUEOCEAN ECOTECH LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00001344AM26
RA File Number	56AX04000091 AM26

Licence No and Date	5611003947/06/06/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Polyester Staple Fibre (Recycled)	760 MTS	PET LUMPS	800 MTS
It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	30 / NC/5/MEET/Jun/202627/2			
Case Status	Case Approved			
Party Name	CREATIVE GARMENTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026			
HQ File Number	HQRNORM APPLY 00001386AM26			
RA File Number	03AX04001222 AM26			
Licence No and Date	0311044624/09/06/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Pillow Made from 100% Polyester Dyed Fabric Width 66" GSM-	30000 PCS	100% Polyester Dyed Fabric Width 66" GSM-65 (+/-10%)	3900 MTR

	65 (+/-10%), 100% Polyester Dyed Fabric Width 66" GSM-65 (+/-10%), 100% Polyester Dyed Fabric Width 60" GSM-65 (+/-10%)		100% Polyester Dyed Fabric Width 66" GSM-65 (+/-10%)	3900 MTR
			100% Polyester Dyed Fabric Width 60" GSM-65 (+/-10%)	4800 MTR

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	31 / NC/5/MEET/Jun/202627/2
Case Status	Case Rejected
Party Name	GANGA ACROWOOLS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00006737AM26
RA File Number	30AX04000379 AM26
Licence No and Date	3011007639/04/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that this case has already been approved in NC Meeting No NC/5/MEET/Nov/202526/14 date 09/12/2025 and now, the firm has requested for review of their case, but firm did not provide the proper justification for higher requirement. Accordingly, based on the recommendation of the technical authority, the committee decided to maintain the status quo in this case.

RA concerned may take necessary action subject to compliance of **para 4.17 of HBP** and other usual conditions.

Case No.	32 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	GLOBAL EXPORT
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM REVIW00000226AM27
RA File Number	06AX04000219 AM26
Licence No and Date	0611003917/08/09/2025

Norms Committee Decision:

The Committee considered the case as per agenda and other paper and decided to defer the case for examination and

comments of concern technical authority.

The case stands deferred.

Case No.	33 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SKD FINE DECOR
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00003074AM26
RA File Number	32AX04000391 AM26
Licence No and Date	3211009716/08/09/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority.	
The case stands deferred.	

Case No.	34 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	KOHINOOR INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00003525AM26
RA File Number	05AX04002347 AM26
Licence No and Date	0511035488/03/10/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority.	
The case stands deferred.	

Case No.	35 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	BIRDY EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00003563AM26
RA File Number	07AX04001129 AM26
Licence No and Date	0711015818/06/10/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority.

The case stands deferred.

Case No.	36 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00003593AM26
RA File Number	05AX04002368 AM26
Licence No and Date	0511035570/07/10/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority.	
The case stands deferred.	

Case No.	37 / NC/5/MEET/Jun/202627/2			
Case Status	Case Approved			
Party Name	FA HOME AND APPAREL PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026			
HQ File Number	HQRNORM APPLY 00003626AM26			
RA File Number	05AX04002432 AM26			
Licence No and Date	0511035616/09/10/2025			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms is as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Gents Half sleeve shirts (Embroidered) Made of 55% Linen 45% Viscose Plain Weave Dyed Woven Fabric GSM 163 (+/-10%)	2704 PCS	55% Linen 45% Viscose Plain Weave Dyed Woven Fabric GSM 163 (+/-10%)	5813.60 SQM

2	Gents Half sleeve shirts (Embroidered) Made of 55% Linen 45% Viscose Plain Weave Dyed Woven Fabric GSM 163 (+/-10%)	1192 PCS	55% Linen 45% Viscose Plain Weave Dyed Woven Fabric GSM 163 (+/-10%)	2562.80 SQM
3	Gents Half sleeve shirts (Embroidered) Made of 55% Linen 45% Viscose Plain Weave Dyed Woven Fabric GSM 140 (+/-10%)	1301 PCS	55% Linen 45% Viscose Plain Weave Dyed Woven Fabric GSM 140 (+/-10%)	2797.15 SQM
4	Gents Half sleeve shirts Made of 55% Linen 45% Viscose Plain Weave Dyed Woven Fabric GSM 140 (+/-10%)	2649 PCS	55% Linen 45% Viscose Plain Weave Dyed Woven Fabric GSM 140 (+/-10%)	5695.35 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	38 / NC/5/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00003738AM26
RA File Number	02AX04000524 AM26
Licence No and Date	0211009686/14/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve as per SION (J-275) the input output norms is as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	TROUSER	50000	RELEVANT FABRIC	112500

	60% COTTON, 38% POLYESTER AND 2% SPANDEX OF 250 GSM	NOS	60% COTTON, 38% POLYESTER AND 2% SPANDEX OF 250 GSM	SQM
It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm. RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	39 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00003740AM26
RA File Number	02AX04000529 AM26
Licence No and Date	0211009688/14/10/2025
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	40 / NC/5/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00003749AM26
RA File Number	05AX04002536 AM26
Licence No and Date	0511035773/15/10/2025
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms is as under:	

1	LADIES KAFTHAN 68% POLYESTER 32% NYLON WOVEN BEADED & SEQUENCE EMBROIDERED FABRIC (FRONT & SLEEVE PORTION) & 68% POLYESTER 32 % NYLON WOVEN SOLID FABRIC (BACK PORTION) WDTN 57-58 INCHES GSM 34 +/-10%	6000 NOS	FABRIC USED IN THE GARMENTS 68% POLYESTER 32% NYON WOVEN BEADED AND SEQUENCE EMBROIDERED FABRIC WIDTH 57-58 INCHES GSM 34 +/-10%	10076 SQM
			FABRIC USED IN THE GARMENTS 68% POLYESTER 32% NYON WOVEN SOLID FABRIC WIDTH 57-58 INCHES GSM 34 +/-10%	11662 SQM
2	GIRLS EMSAMBLES (TOP+TROUSER) 61% VISCOSE 20% NYLON 19% LINEN WOVEN FABRIC WITH EMBROIDERY OF 66% POLYESTER 21% COTTON 7% VISCOSE 6% METALLISED WITH SEQUENCE FABRIC WIDTH 55-56 INCHES GSM 195+/- 10%	6959 NOS	FABRIC USED IN THE GARMENTS 61% VISCOSE 20% NYLON 19% LINEN WOVEN FABRIC WITH EMBROIDERY OF 66% POLYESTER 21% COTTON 7% VISCOSE 6% METALLISED WITH SEQUENCE FABRIC WIDTH 55-56 INCHES GSM 195+/- 10%	12299 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	41 / NC/5/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00003856AM26
RA File Number	05AX04002607 AM26
Licence No and Date	0511035883/22/10/2025
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for	

fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms is as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	BABIES DRESS / BABIES GARMENTS 100% POLYESTER MESH FLOWER EMBROIDERED WITH SEQUECNE KNITTED FABRIC WIDTH 53-54 INCHES GSM 102 +/- 10%	5430 NOS	FABRIC USED IN THE GARMENTS 100% POLYESTER MESH FLOWER EMBROIDERED WITH SEQUENCE KNITTED FABRIC WIDTH 53-54 INCHES GSM 102 +/- 10%	5016 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	42 / NC/5/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00003876AM26
RA File Number	02AX04000559 AM26
Licence No and Date	0211009737/22/10/2025

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms is as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Men's / Ladies – TROUSER 64% Polyester 32% Cotton 4% Spandex;	20000 NOS	RELEVANT FABRIC 64% Polyester 32% Cotton 4%	54000 SQM

Ripstop GSM 200-240

Spandex; Ripstop GSM 200-240

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	43 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	AMRIT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00003880AM26
RA File Number	02AX04000560 AM26
Licence No and Date	0211009739/22/10/2025
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	44 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00003955AM26
RA File Number	03AX04003540 AM26
Licence No and Date	0311048515/28/10/2025
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	45 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026

and Date	
HQ File Number	HQRNORM APPLY 00004206AM26
RA File Number	03AX04004085 AM26
Licence No and Date	0311048897/11/11/2025
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	46 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00004223AM26
RA File Number	03AX04004043 AM26
Licence No and Date	0311048920/12/11/2025
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	47 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	BRIGHTCHOICE OVERSEAS
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006446AM26
RA File Number	03AX04005954 AM26
Licence No and Date	0311052367/16/03/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	48 / NC/5/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026

and Date	
HQ File Number	HQRNORM APPLY 00006457AM26
RA File Number	07AX04002196 AM26
Licence No and Date	0711017225/16/03/2026

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms is as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Gents Jacket With Hood (Style No.316F022D) Made of 100% Nylon Dyed Woven Fabric With DWR Finish GSM 98	93955 NOS	100% Nylon Dyed Woven Fabric With DWR Finish GSM 98	310991.050 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	49 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006458AM26
RA File Number	07AX04002197 AM26
Licence No and Date	0711017227/16/03/2026

Norms Committee Decision:

The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority.

The case stands deferred.

Case No.	50 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	RICHACO EXPORTS PRIVATE LIMITED

Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006475AM26
RA File Number	05AX04004396 AM26
Licence No and Date	0511038687/17/03/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	51 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	UNIRAY MEDICAL LLP
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006480AM26
RA File Number	03AX04006454 AM26
Licence No and Date	0311052372/17/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted CAD/measurement charts etc. Based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the CAD/measurement charts of the export product. The case stands deferred.	

Case No.	52 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	JIWANRAM SHEODUTTRAJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006491AM26
RA File Number	02AX04000928 AM26
Licence No and Date	0211010676/17/03/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	53 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006517AM26
RA File Number	05AX04004424 AM26
Licence No and Date	0511038721/18/03/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	54 / NC/5/MEET/Jun/202627/2			
Case Status	Case Approved			
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026			
HQ File Number	HQRNORM APPLY 00006526AM26			
RA File Number	05AX04004429 AM26			
Licence No and Date	0511038731/18/03/2026			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES JACKET MADE OF 100% POLYESTER WOVEN YARN DYED FABRIC GSM 325 (+/-10%) AND 100% POLYESTER KNITTED DYED LINING GSM 170 (+/-10%) (STYLE-112386806)	1864 NOS	100% POLYESTER WOVEN YARN DYED FABRIC WIDTH 60 INCH GSM 325 (+/-10%)	4100.80 SQM
			100% POLYESTER KNITTED DYED FABRIC WIDTH 61 INCH GSM 170 (+/-10%)	3075.60 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	55 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	CAPSTONE POLYWEAVE PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006530AM26
RA File Number	05AX04004423 AM26
Licence No and Date	0511038732/18/03/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	56 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SAHU GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006532AM26
RA File Number	05AX04004432 AM26
Licence No and Date	0511038734/18/03/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	57 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	RICHA GLOBAL EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006558AM26
RA File Number	05AX04004446 AM26
Licence No and Date	0511038765/20/03/2026

Norms Committee Decision:

The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority.

The case stands deferred.

Case No.	58 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MEHLER ENGINEERED PRODUCTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006564AM26
RA File Number	07AX04002212 AM26
Licence No and Date	0711017263/20/03/2026

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that the firm has not submitted stagewise manufacturing process flow chart, stage wise wastage with justification and image of the export product. Based on the recommendation of the technical authority, the Committee decided that the firm may be asked to submit the stagewise manufacturing process flow chart, stage wise wastage with justification and image of the export product.

The case stands deferred.

Case No.	59 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	AMRIT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006601AM26
RA File Number	02AX04000870 AM26
Licence No and Date	0211010723/24/03/2026

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:

1. Firm to submit detailed computer aided drawings of the item of manufacture i.e. export product.
2. Firm to submit size chart of each of the claimed product.
3. Firm to submit photographs of the claimed product with proper front & back view.
4. Firm to submit calculation sheet and measurement chart of export products.

5. Firm to submit details of import and export of the product being claimed by the unit along with quotation or purchase order details of the buyer.
6. Firm to submit details of wastage percentage at each stage of the process.

The case stands deferred.

Case No.	60 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	CALSEA FOOTWEAR PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006637AM26
RA File Number	04AX04001408 AM26
Licence No and Date	0411011607/25/03/2026
Norms Committee Decision:	
The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority.	
The case stands deferred.	

Case No.	61 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	TOPSACK PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006621AM26
RA File Number	07AX04002229 AM26
Licence No and Date	0711017301/25/03/2026
Norms Committee Decision:	
The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information:	
1. Firm to submit justification for the higher wastage claimed. 2. In application has indicated PP grannules, UV stabilizer, LDPE grannules and LLDPE grannules as imported inputs but in Appendix 4E all these inputs are indicated as indigenous items. Please clarify.	
The case stands deferred.	

Case No.	62 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	INDIAN DESIGNS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006620AM26
RA File Number	07AX04002233 AM26
Licence No and Date	0711017289/25/03/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	63 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006665AM26
RA File Number	07AX04002274 AM26
Licence No and Date	0711017331/26/03/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	64 / NC/5/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006666AM26
RA File Number	07AX04002272 AM26
Licence No and Date	0711017332/26/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:	

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Ladies Cardigans (Style No.0007280C) Made of 77% Polyester 23% Elastane Dyed Knitted Fabric GSM 255	31665 NOS	77% Polyester 23% Elastane Dyed Knitted Fabric GSM 255	43064.400 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	65 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SUNITA IMPEX PVT LTD
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006667AM26
RA File Number	07AX04002222 AM26
Licence No and Date	0711017334/26/03/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	66 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	RICHACO EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006669AM26
RA File Number	05AX04004497 AM26
Licence No and Date	0511038863/27/03/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	67 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	LILLY FASHIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006672AM26
RA File Number	05AX04004543 AM26
Licence No and Date	0511038866/27/03/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit detailed computer aided drawings of the item of manufacture i.e. export product. 2. Firm to submit size chart of each of the claimed product. 3. Firm to submit clarification in respect of type of ladies dresses being manufactured. 4. Firm to submit calculation sheet and measurement chart of export products. 5. Firm to submit details of import and export of the product being claimed by the unit along with quotation or purchase order details of the buyer. The case stands deferred.	

Case No.	68 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00006688AM26
RA File Number	05AX04004569 AM26
Licence No and Date	0511038878/27/03/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	69 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SAHU GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026

HQ File Number	HQRNORM APPLY 00006724AM26
RA File Number	05AX04004551 AM26
Licence No and Date	0511038909/30/03/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	70 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SHAHI EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000026AM27
RA File Number	07AX04002291 AM26
Licence No and Date	0711017364/01/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	71 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MIDAS SAFE INTERNATIONAL
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000015AM27
RA File Number	06AX04000433 AM26
Licence No and Date	0611004371/01/04/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit detailed computer aided drawings of the item of manufacture i.e. export product. 2. Firm to submit size chart of each of the claimed product. 3. Firm to submit process flow charts along with stage wise wastage. 4. Firm to submit calculation sheet and measurement chart of export products. 5. Firm to submit details of import and export of the product being claimed by the unit along with Quotation or	

Purchase Order details of the buyer.

The case stands deferred.

Case No.	72 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000001AM27
RA File Number	05AX04004571 AM26
Licence No and Date	0511038949/01/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	73 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	PANACHE PETTING PRODUCTS
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000011AM27
RA File Number	06AX04000441 AM26
Licence No and Date	0611004369/01/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	74 / NC/5/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000002AM27
RA File Number	05AX04004508 AM26
Licence No and Date	0511038951/01/04/2026

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	LADIES JACKET MADE OF 100% COTTON VELVET WOVEN DYED FABRIC GSM 250 (+/-10%) AND 97% POLYESTER 3% ELASTANE WOVEN DYED LINING GSM 87 (+/-10%) (STYLE- 211B23760)	541 NOS	100% COTTON VELVET WOVEN DYED FABRIC WIDTH 58 INCH GSM 250 (+/- 10%)	1190.20 SQM
			97% POLYESTER 3% ELASTANE WOVEN DYED FABRIC WIDTH 55 INCH GSM 87 (+/-10%)	648.12 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	75 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	PALLAVA TEXTILES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000032AM27
RA File Number	32AX04000794 AM26
Licence No and Date	3211010886/02/04/2026

Norms Committee Decision:

The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority.

The case stands deferred.

Case No.	76 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	GLOBAL EXPORT

Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000033AM27
RA File Number	06AX04000438 AM26
Licence No and Date	0611004382/02/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	77 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SB ECOMMERCE SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000045AM27
RA File Number	05AX04004610 AM26
Licence No and Date	0511038987/02/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	78 / NC/5/MEET/Jun/202627/2			
Case Status	Case Approved			
Party Name	SHAHI EXPORTS PRIVATE LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026			
HQ File Number	HQRNORM APPLY 00000049AM27			
RA File Number	07AX04000001 AM27			
Licence No and Date	0711017377/02/04/2026			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended

1	Mens Cargo Trouser (Style No.PTR2609616) Made of 50% Cotton (Regenerative Agriculture) 48% Cotton 2% Elastane Corduroy Dyed Woven Fabric GSM 260	11025 NOS	50% Cotton (Regenerative Agriculture) 48% Cotton 2% Elastane Corduroy Dyed Woven Fabric GSM 260	32523.750 SQM
---	--	------------------	--	----------------------

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	79 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	ASHIM KAR & INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000084AM27
RA File Number	02AX04000948 AM26
Licence No and Date	0211010790/06/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	80 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	PEARL GLOBAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000090AM27
RA File Number	05AX04004568 AM26
Licence No and Date	0511039045/07/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	81 / NC/5/MEET/Jun/202627/2
----------	-----------------------------

Case Status	Case Approved
Party Name	RICHA GLOBAL EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000091AM27
RA File Number	05AX04000011 AM27
Licence No and Date	0511039049/07/04/2026

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	NA-LADIES DRESS MADE OUT OF 98% COTTON 2% SPANDEX PRINTED WOVEN FABRIC GSM 136(+/-10%) WIDTH 58 (+/-10%). ALONG WITH INDIAN FABRIC.	1980 NOS	COTTON SPANDEX 98% COTTON 2% SPANDEX PRINTED WOVEN FABRIC GSM 136 (+/-10%) WIDTH 58 (+/-10%)	8910 SQM
2	GIRLS (OTHER) JACKET MADE OUT OF 96% POLYESTER 4% SPANDEX VELVET WITH SEQUINS DYED KNITTED FABRIC GSM 340(+/-10%) WIDTH 50 (+/-10%). ALONG WITH INDIAN FABRIC.	7852 NOS	POLY SPANDEX 96% POLYESTER 4% SPANDEX VELVET WITH SEQUINS DYED KNITTED FABRIC GSM 340 (+/-10%) WIDTH 50 (+/-10%)	5104 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	82 / NC/5/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	SEASON COIR EXPORTS
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000096AM27
RA File Number	10AX04000394 AM26

Licence No and Date	1011003762/07/04/2026			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Tufted Coir Products with Synthetic Chemical backing Embedded on Plastisol of PVC Resin &DOTP CONTAINING Dioctyl Terephthalate 125000 KGS	750000 KGS	DOTP Dioctyl Terephthalate	131250 KGS
It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	83 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	INDIAN DESIGNS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000131AM27
RA File Number	07AX04002270 AM26
Licence No and Date	0711017355/08/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	84 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	RAMA OVERSEAS LTD
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000110AM27
RA File Number	02AX04000980 AM26

Licence No and Date	0211010796/08/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	85 / NC/5/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	INDIAN DESIGNS EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000130AM27
RA File Number	07AX04002271 AM26
Licence No and Date	0711017403/08/04/2026

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	STORE CASE (STORE CASE - 65x53x19) 100% POLYESTER WOVEN SOLID DYED FABRIC 80 GSM AND POLYPROPYLENE SHEET CORRUGATED (4 MM) 670 GSM WITH 100% POLYPROPYLENE NON WOVEN LINING 80 GSM	147026 KGS	SHELL FABRIC 100% POLYESTER WOVEN SOLID DYED FABRIC - 80 GSM	24144.120 KGS
			LINING FABRIC 100% POLYPROPYLENE NON WOVEN LINING FABRIC - 80 GSM	17837.820 KGS
			POLYPROPYLENE SHEET 100% POLYPROPYLENE SHEET CORRUGATED - (4MM) 670 GSM	105044.940 KGS
2	STORE CASE (STORE CASE - 90x53x19) 100% POLYESTER WOVEN SOLID DYED	220089 KGS	SHELL FABRIC 100% POLYESTER WOVEN	38481.840 KGS

	FABRIC 80 GSM AND POLYPROPYLENE SHEET CORRUGATED (4 MM) 670 GSM WITH 100% POLYPROPYLENE NON WOVEN LINING 80 GSM		SOLID DYED FABRIC - 80 GSM	
			LINING FABRIC 100% POLYPROPYLENE NON WOVEN LINING FABRIC - 80 GSM	27454.880 KGS
			POLYPROPYLENE SHEET 100% POLYPROPYLENE SHEET CORRUGATED - (4MM) 670 GSM	154152.400 KGS

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	86 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	MADURA TECHNICAL FABRICS LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000133AM27
RA File Number	03AX04000099 AM27
Licence No and Date	0311053113/09/04/2026
Norms Committee Decision:	
The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority.	
The case stands deferred.	

Case No.	87 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000155AM27
RA File Number	05AX04000043 AM27
Licence No and Date	0511039075/10/04/2026

Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	
---	--

Case No.	88 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000156AM27
RA File Number	05AX04000040 AM27
Licence No and Date	0511039076/10/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	89 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SIMRAN INTERNATIONAL EXPORT (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000165AM27
RA File Number	05AX04004594 AM26
Licence No and Date	0511039092/10/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	90 / NC/5/MEET/Jun/202627/2
Case Status	Case Approved
Party Name	TARUN TEXTILES
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000197AM27
RA File Number	06AX04000008 AM27
Licence No and Date	0611004397/13/04/2026

Norms Committee Decision:

The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the CAD and other technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:

S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	Men's/Ladies Riding Breeches of Knitted Fabric MADE OF KNITTED BONDED FABRIC (FACE- 92% POLYESTER 8% ELASTANE, BACK- 95% POLYESTER 5% ELASTANE, 540 GSM +/- 10 %, WIDTH 58" TO 60"+/- 10%) (HS CODE 61034990, 61046300, 61034300)	21000 NOS	KNITTED BONDED FABRIC (FACE -92% POLYESTER 8% ELASTANE, BACK-95% POLYESTER 5% ELASTANE, 540 GSM +/-10%, WIDTH 58"to 60" +/-10%	30030 SQM

It is to be noted that this Ad-hoc norm is case specific based on the CAD and other technical details submitted by the firm.

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	91 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	QUALIANCE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000203AM27
RA File Number	03AX04006908 AM26
Licence No and Date	0311053200/14/04/2026

Norms Committee Decision:

The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority.

The case stands deferred.

Case No.	92 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	JIWANRAM SHEODUTTRAJ INDUSTRIES LIMITED
Meeting Number	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026

and Date	
HQ File Number	HQRNORM APPLY 00000204AM27
RA File Number	02AX04000018 AM27
Licence No and Date	0211010822/14/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	93 / NC/5/MEET/Jun/202627/2			
Case Status	Case Approved			
Party Name	MADURA TECHNICAL FABRICS LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026			
HQ File Number	HQRNORM APPLY 00000219AM27			
RA File Number	03AX04000215 AM27			
Licence No and Date	0311053230/15/04/2026			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	FABRIC POLYESTER	114576 KGS	POLYESTER CHIPS	123513 KGS
It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.				
RA concerned may take necessary action subject to compliance of other usual conditions on HBP.				

Case No.	94 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	RAHMAN INDUSTRIES LIMITED

Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000293AM27
RA File Number	06AX04000019 AM27
Licence No and Date	0611004405/20/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	95 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	GLOBAL MODE AND ACCESSORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000311AM27
RA File Number	05AX04000171 AM27
Licence No and Date	0511039240/21/04/2026
Norms Committee Decision: The Committee considered the case as per agenda along with other relevant paper and accordingly, based on the recommendation of the technical authority, the committee decided that the firm may be asked to submit the following information: 1. Firm to submit the justification for higher wastage claimed. The case stands deferred.	

Case No.	96 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	KOHINOOR INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000313AM27
RA File Number	05AX04000180 AM27
Licence No and Date	0511039244/21/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority.	

The case stands deferred.

Case No.	97 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	OPERA GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000298AM27
RA File Number	05AX04000077 AM27
Licence No and Date	0511039228/21/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	98 / NC/5/MEET/Jun/202627/2			
Case Status	Case Approved			
Party Name	MADURA TECHNICAL FABRICS LIMITED			
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026			
HQ File Number	HQRNORM APPLY 00000310AM27			
RA File Number	03AX04000299 AM27			
Licence No and Date	0311053375/21/04/2026			
Norms Committee Decision:				
The Committee considered the case as per agenda along with other relevant papers and noted that firm has requested for fixation of norms. Accordingly, as per the technical details etc. and the recommendation of technical authority thereon, the committee decided to approve the input output norms as under:				
S. No.	Export Item	Qty.	Import Items	Qty. Recommended
1	DIPPED NYLON TYRE CORD FABRIC	35000 KGS	NYLON 6 CHIPS	35875 KGS
It is to be noted that this Ad-hoc norm is case specific based on the technical details submitted by the firm.				

RA concerned may take necessary action subject to compliance of other usual conditions on HBP.

Case No.	99 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000306AM27
RA File Number	03AX04005862 AM26
Licence No and Date	0311053374/21/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	

Case No.	100 / NC/5/MEET/Jun/202627/2
Case Status	Case Deferred
Party Name	SAHU GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 5/ MEET/ Jun/ 202627/ 2 and 10/06/2026
HQ File Number	HQRNORM APPLY 00000297AM27
RA File Number	05AX04000141 AM27
Licence No and Date	0511039227/21/04/2026
Norms Committee Decision: The Committee considered the case as per agenda and other paper and decided to defer the case for examination and comments of concern technical authority. The case stands deferred.	